

[2 May, 2005]

RAJYA SABHA

(e) and (f) No such request has been made by CBSE to different State Education Boards.

### **Performance of Kendriya Vidyalayas**

4080. DR. K. MALAISAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the criterion for admission in the Kendriya Vidyalayas;
- (b) whether these criterion have been strictly followed during the last three years;
- (c) whether any discretionary powers are vested with the management;
- (d) how do these Vidyalayas compare with the other good public schools in terms of curriculum, quality and performance;
- (e) whether the funds given for the Kendriya Vidyalayas are fully utilized/ under utilized/diverted;
- (f) the reasons for the under utilization/diversion, if any;
- (g) whether it is a fact that several Kendriya Vidyalayas have been closed; and
- (h) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) The children seeking admission in any Kendriya Vidyalayas are governed by "Guidelines for Admissions to Kendriya Vidyalayas - 2003" students are broadly divided into seven categories and admission are granted as per priority indicated as under:—

- (1) In Civil/Defence Sector Kendriya Vidyalayas:
  - (i) Children of transferable Central Government employees including ex-servicemen;
  - (ii) Children of non-transferable Central Government employees including ex-servicemen;
  - (iii) Children of transferable and non-transferable employees of Autonomous Bodies/Public Sector Undertakings/Institutes of Higher Learning of the Government of India;

- (iv) Children of transferable State Government employees;
- (v) Children of non-transferable State Government employees;
- (vi) Children of transferable and non-transferable employees of autonomous bodies/Public Sector Undertakings/Institutes of Higher Learning of State Government;
- (vii) Children from any other category.

(2) In Kendriya Vidyalayas which are opened to cater to the needs of various PSUs and are fully financed by the sponsoring agency and in Kendriya Vidyalayas functioning in the campus of institutes of Higher Learning the categories for admission are as under:—

I. Children of employees of Public Sector Undertakings/Institutes of Higher Learning.

II. The priorities given for KVs under Civil/Defence sector will follow in the same sequence, thereafter.

(b) Yes, Sir.

(c) Two (2) children may be admitted at the discretion of Chairman, Vidyalaya Management Committee each year over and above the class strength in any class except classes X & XII.

(d) Kendriya Vidyalaya Sangathan follows the curriculum prescribed by the CBSE and the results of KVS during last five years in class X and XII board examination were comparable to the results of public schools.

(e) and (f) The funds received from the Government were utilized for the purpose for which they were sanctioned.

(g) and (h) Yes, Sir. During the last three years 14 Kendriya Vidyalayas closed down. 12 Vidyalayas in project sector were closed at the request of sponsoring agencies and two vidyalayas were closed due to non-availability of adequate infrastructural facilities.

### **Rights of Children**

4081. SHRI C. PERUMAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether India has signed the Charter 'Rights of Children';